

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' A ' NEW DLEHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.2725/Del/2018
Assessment Year: 2013-14**

Akhil Taneja,
C/o Kapil Goel Advocate,
Sector-7, Rohini, New Delhi.

vs.

Income-tax Officer,
Ward 1(1), Gurgaon

PAN : AETPT4163Q
(Appellant)

(Respondent)

Appellant by : None

Respondent by: Sh. Jagdish Singh Dahia, Sr.DR

Date of hearing: 27/07/2021

Date of order : 27/07/2021

ORDER

PER K. NARASIMHA CHARY, J.M.

This appeal by the assessee for the assessment year 2013-14 is directed against the order of Ld. Commissioner of Income-tax (Appeals)-II, Gurgaon dated 12.01.2018.

2. None is present on behalf of the assessee. However, the assessee, vide its letter dated 12.07.2021 has requested for withdrawal of the appeal filed by him showing that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to

this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT/DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.
Above decision was announced in the open court on conclusion of Virtual hearing on 27th July, 2021.

Sd/-

(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Dated: 27/07/2021
'aks'